

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 23rd June, 2025

S.O 174 .- In exercise of the powers conferred under sub-section (1) of Section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoints Ms. Reejuta Mahajan, JKAS, Tehsildar HQA to Deputy Commissioner Ramban to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within her territorial jurisdiction of District Ramban.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated :- 23-06-2025

No. LAW-Powr/17/2022-10

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. District Magistrate, Ramban. This is with reference to letter No. ADMR/376 dated 16-06-2025.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section


Additional Secretary to Government
Department of Law Justice & PA
23.06.2025